

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 644 of 2020**

**IN THE MATTER OF:**

**NRC Employees Union**

**...Appellant**

**Versus**

**Vikas Prakash Gupta  
Resolution Professional & Ors.**

**...Respondents**

**For Appellant: Shri Jawahar Raja, Shri Archit Krishna and  
Shri Prakash Bankeshwar, Advocates**

**For Respondents: Shri Sajan Poovayya, Sr. Advocate with  
Shri Vikram Hegde, Ms. Pratibhanu Kharola and  
Shri Shantanu Lakhotia, Advocates (R-1)  
Shri Vikas Gupta (R-1 in person)  
Shri Vikram Nankani, Sr. Advocate with  
Shri Mahesh Agarwal, Shri Himanshu Satija,  
Ms. Ashna Agarwal, Advocates (R-4)  
Shri Nishit Agrawal and Shri Harsh Mishra  
(Impleador)**

**With**

**Company Appeal (AT) (Ins.) No. 662 of 2020**

**IN THE MATTER OF:**

**All India Industrial and General Workers Union  
& Anr.**

**...Appellants**

**Versus**

**Vikas Gupta  
Resolution Professional & Anr.**

**...Respondents**

**For Appellants: Ms. Gayatri Singh, Sr. Advocate with Ms. Ronita  
Bhattacharya, Shri Jawahar Raja, Shri Archit  
Krishna and Shri Prakash Bankeshwar,  
Advocates**

**For Respondents: Shri Sajan Poovayya, Sr. Advocate with  
Shri Vikram Hegde, Shri Shyam Kapadia,  
Ms. Pratibhanu Kharola and Shri Shantanu  
Lakhotia, Advocates (R-1)  
Shri Vikas Gupta (R-1 in person)**

**Shri Vikram Nankani, Sr. Advocate with  
Shri Mahesh Agarwal, Shri Himanshu Satija,  
Ms. Ashna Agarwal, Advocates (R-2)  
Shri Nishit Agrawal and Shri Harsh Mishra  
(Impleador)**

**With**

**Company Appeal (AT) (Ins.) No. 48 of 2021**

**IN THE MATTER OF:**

**Shivkailash Babadin Shukla**

**...Appellant**

**Versus**

**Vikas Prakash Gupta  
Resolution Professional & Ors.**

**...Respondents**

**For Appellant: Ms. Jane Cox, Ms. Shreya Singh and Ms. Shubha  
Nivideta, Advocates**

**For Respondents: Shri Sajan Poovayya, Sr. Advocate with  
Shri Vikram Hegde, Ms. Pratibhanu Kharola,  
Shri Shantanu Lakhotia, Advocates (R-1)  
Shri Vikas Gupta (R-1 in person)  
Shri Vikram Nankani, Sr. Advocate with  
Shri Mahesh Agarwal, Shri Himanshu Satija,  
Ms. Ashna Agarwal, Advocates (R-4)  
Shri Nishit Agrawal (Impleador)**

**With**

**Company Appeal (AT) (Ins.) No. 223 of 2021**

**IN THE MATTER OF:**

**Kalyan Dombivali Municipal Corporation**

**...Appellant**

**Versus**

**NRC Ltd. & Anr.**

**...Respondents**

**For Appellant: Shri Rahul Chitnis and Shri Samrat K. Shinde,  
Advocates**

**For Respondents: Shri Vikram Nankani, Sr. Advocate with  
Shri Mahesh Agarwal, Shri Himanshu Satija,  
Ms. Ashna Agarwal, Advocates (R-1)  
Shri Vikram Hegde and Shri Shantanu Lakhotia,  
Advocates (R-2)**

**With**

**Company Appeal (AT) (Ins.) No. 286-287 of 2021**

**IN THE MATTER OF:**

**Mahavir Nalwaya**

**...Appellant**

**Versus**

**Vikas Prakash Gupta & Ors.  
Resolution Professional, NRC Ltd.**

**...Respondents**

**For Appellant: Shri Manish Paliwal, Advocate**

**For Respondents: Shri Sajan Poovayya, Sr. Advocate with  
Shri Vikram Hegde, Ms. Pratibhanu Kharola,  
Shri Shantanu Lakhotia, Advocates (R-1)  
Shri Vikram Nankani, Sr. Advocate with  
Shri Mahesh Agarwal, Shri Himanshu Satija,  
Ms. Ashna Agarwal, Advocates (R-2)**

**ORDER**  
**(Virtual Mode)**

**06.04.2021:**

(1) Arguments of Learned Counsel for the Appellant in Company Appeal (AT) (Ins.) No. 662 of 2020 heard. The Learned Counsel for the Appellant has submitted that there are various lands of the Corporate Debtor which were not taken into account while getting valuation done of the properties of Corporate Debtor. Learned Counsel submits that she has certified copies of 7×12 Extracts of the properties. Learned Counsel for the Appellant seeks liberty and she is permitted to file 7×12 Extracts of properties of the Corporate Debtor supported by affidavit, before the next date. We adjourn this group of matters and on next date Counsel for the Appellant in Company Appeal (AT) (Ins.) No. 48 of 2021 and Company Appeal (AT) (Ins.) No. 223 of 2021 are to be heard.

(2) Learned Counsel for the Appellant in Company Appeal (AT) (Ins.) No. 223 of 2021 is permitted to file Rejoinder, within a week.

(3) Company Appeal (AT) (Ins.) No. 286-287 of 2021 is fresh case.

Issue Notice in the said Appeal. Respondents in this Appeal may file Reply, within one week. Rejoinder, if any, may be filed within a week thereafter. Parties may file brief 'Written Submissions' not more than three pages and 'Copies of Judgments' on which they want to rely, may be filed within two weeks.

(4) Learned Counsel for the Resolution Professional submits that they may be permitted to file copies of the valuation reports of the properties of the Corporate Debtor which were obtained during CIRP, as it is stated that no more confidentiality is attached to those reports. The Resolution Professional may place valuation reports on record before next date.

(5) List this group of Appeals along with Company Appeal (AT) (Ins.) No. 286-287 of 2021 as 'part heard' on **05<sup>th</sup> May, 2021**.

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

*sa/md*